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**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR**

**BEFORE  
HON'BLE SHRI JUSTICE DINESH KUMAR PALIWAL**

**ON THE 18<sup>th</sup> OF MARCH, 2024**

**CRIMINAL REVISION No. 671 of 2006**

**BETWEEN:-**

**RAMASHRAY PRASAD JATAV S/O CHOUDHARY  
PRASAD, AGED ABOUT 47 YEARS, R/O CHANDMARI  
ROAD DHABARI GALI NO.1 SATNA, POLICE STATION  
CITY KOTWALI, DISTRICT SATNA (MADHYA PRADESH)**

**.....APPLICANT**

**(NONE)**

**AND**

**THE STATE OF MADHYA PRADESH THROUGH M.P.  
ELECTRICITY BOARD DISTRICT SATNA (MP)**

**.....RESPONDENT**

**(SHRI MANOJ KUSHWAHA - PANEL LAWYER FOR THE STATE)**

*This revision coming on for admission this day, the court passed the  
following:*

**ORDER**

As per the report dated 16.03.2024 received from the Station House Officer, City Kotwali, Satna (MP), it is revealed that applicant Ramashray Prasad Jatav S/o Choudhary Prasad has died on 25.05.2017. Report is supported with the death certificate of applicant issued by Sub-Registrar (birth & death), Gram Panchayat, Padari and statement of Sukhdeiya Jatav (deceased's wife).

As applicant has died long back and none of his near relatives has moved any application for leave to continue the revision petition, consequently this revision petition is **dismissed** having been rendered "abated".

The bail bond and surety bond shall stand discharged.

Trial Court record along with copy of this order be sent down to the Court concerned through Sessions Judge, Satna (MP).

**(DINESH KUMAR PALIWAL)**  
**JUDGE**

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